

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

NEW DELHI: THE 19TH JUNE, 1980.

NOTIFICATION
INCOME TAX

No.3482(F.No.398/18/80-ITCC): In pursuance of sub-clause(iii) of clause(44) of Section 2 of the Income-tax Act, 1961(43 of 1961) and in supersession of Notification of the Government of India in the Ministry of Finance, Department of Revenue No.3015(F.No. 404/27/TRO-Baroda/79-ITCC) dated 20.9.79, the Central Government hereby authorises Shri H.D.Shah, being a gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri H.D.Shah takes over charge as Tax Recovery Officer.

Sd/-
(H. Venkataraman)
Deputy Secretary to the Government of India

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NO:CC/ITCC/3271/1017/RSP/80

(P.N.VERMA)
ASSTT DIRECTOR OF INSPECTION(RS&P)

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